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**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
WA No. 1614 of 2022**

(THE STATE OF MADHYA PRADESH AND OTHERS Vs ASHOK RAWAT AND OTHERS)

Dated : 12-12-2022

Shri M.P.S. Raghuvanshi, learned Additional Advocate General for the appellants/State.

Shri Nirmal Sharma, learned counsel for the respondents.

Issue notice to the respondents on payment of PF within three working days by RAD as well ordinary mode, returnable within four weeks, failing which this writ appeal shall stand dismissed without reference to the Court.

Until further orders, the direction for payment of compensation of Rs.20,00,000/- (Rs. Twenty Lacs only) and cost of Rs.50,000/- (Rs. Fifty Thousand only) is stayed. Besides, the D.G., Police shall comply with the order passed by Single Judge dispassionately and with utmost sincerity albeit without being influenced by the conclusive observations in para 79(i) of the judgement.

C.c. as per rules.

**(ROHIT ARYA)
JUDGE**

**(MILIND RAMESH PHADKE)
JUDGE**